

28.11.2025  
Item No.39 & 40  
Ct. No. 30  
Aloke

**CO 95 of 2024  
with  
CAN 1 of 2024  
CO 262 of 2024**

**Sandip Kumar Saha  
Vs  
Somnath Saha & Ors.**

Mr. Surajit Nath Mitra, ld. Sr. Adv.  
Mr. Partha Pratim Roy  
Mr. Kushal Chatterjee  
Mr. Mohanlal Banerjee  
Mr. Debrup Choudhury  
Mr. Samriddha Sen  
Mr. Vidhya Bhusan Upadhyay  
Mr. Samriddha Sen  
... for the petitioner

Mr. Saptansu Basu, ld. Sr. Adv.  
Mr. Aniruddha Chatterjee, ld. Sr. Adv.  
Mr. K.D. Poddar  
Mr. Ayan Mitra  
Mr. Abirlal Chakraborty  
Ms. Mandira Barman  
... for the opposite parties

On hearing the learned counsels for the parties, the matter be 'specially fixed' for further hearing and necessary orders on 7<sup>th</sup> January, 2026.

Parties to file their short notes on the next date.

Interim order be extended till 7<sup>th</sup> January, 2026 or until further orders whichever is earlier.

**(Shampa Dutt (Paul), J.)**